

BEFORE THE HONOURABLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH NEW DELHI
OA NO. 297 OF 2023

IN THE MATTER OF

Nakul Kapoor

... Petitioner

Versus

Delhi Pollution Control Board &Ors.

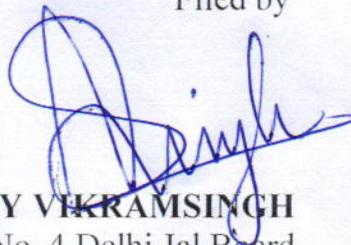
... Respondents

NDOH: 06.10.23

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Filed by



AJAY VIKRAMSINGH

Advocate for Respondent No. 4 Delhi Jal Board
Ch. No. 103, Lawyers' Chambers, 30 DDU Marg Delhi-2,
Mob: 9868632122, ajayvikramsingh563@gmail.com

Filed on: 05.10.23

BEFORE THE HONOURABLE NATIONAL GREEN
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OA NO. 297 OF 2023

IN THE MATTER OF:

Nakul Kapoor

... Petitioner

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... Respondents

**COUNTER AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 4 / DELHI JAL BOARD**

I, Pratap Singh, aged 59 years, S/o Shri Nannu Singh presently posted as Executive Engineer, presently at New Delhi do hereby solemnly affirm and state as under:-

1. That the above named deponent working in above capacity is fully conversant with the facts and circumstances of the present case on the basis of the documents available in the office, and I am competent and authorised to swear in the present affidavit on behalf of Respondent No. 4.
2. That the deponent has read and understood the contents of OA filed by Applicant and deny each and every averments except those specifically admitted hereinafter.
3. That it is submitted that the answering respondent received a letter dated 05.12.22 from the Applicant Sh. Nakul Kapur



4. That in pursuance to the said letter the competent officer of the answering respondent inspected the site and found three illegal borewells were running at the said location.
5. That it is further submitted that the answering respondent immediately conveyed the said fact to SDM Civil Lines vide letter dated 08.02.23 with the a request to take necessary action in this regard. A true copy of the Letter dated 08.02.23 is annexed as **Annexure R1**.
6. That it is pertinent to mention here that the answering respondent is neither responsible nor empowered/authorised for stopping the installation or running of illegal borewells. The competent authority in this regard is the District Magistrate (Revenue).
7. That in light of this, no further action is required to be taken at the end of the answering respondent.
8. That it is further submitted that the answering respondent is ready and willing to comply with any directions of this Hon'ble Court as per the law.
9. That the contents of the counter affidavit are true and correct to the best of my knowledge and belief which is based on the



documents available in the office and nothing material has been concealed there from.

Pratap Singh

DEPONENT
PRATAP SINGH

Executive Engineer (M-5)-20

VERIFICATION

04 OCT 2023

Verified at New Delhi on this ___ day of October, 2023 that the contents mentioned in the above said affidavit are true and correct to the best of my knowledge derived from the official records and nothing material has been concealed there from.

Pratap Singh

DEPONENT

PRATAP SINGH

Executive Engineer (M-5)-20

Filed by

Ajay Vikram Singh

AJAY VIKRAM SINGH

Advocate for the Respondent No. 4

04 OCT 2023

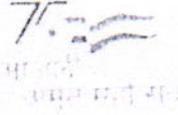
Filed on: __.10.2023

ATTESTED

Notary Public
**NOTARY PUBLIC
DELHI**



04 OCT 2023

	<p>DELHI JAL BOARD: GOVT OF NCT OF DELHI OFFICE OF THE ASSISTANT EX. ENGINEER (M)-20 C/O ACE (M)-5 NEAR UGR & BPS RAMLILA GROUND JLN MARG, NEW DELHI-110002.</p>	
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"STOP CORONA: Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

No. DJB/AEE (M)-20/2022-23/71

Dated: 02-02-2023

To,
SDM, Civil Lines,
NDPL Office Building
Near Panchayat Bhawan, Burari
New Delhi-110084.

Subject: - Regarding three illegal Bore well at 2B, Goela lane, Under Hill Road, Civil Lines, Delhi- 110054.

Sir/Madam,

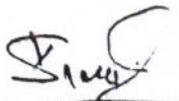
It is to inform that a complaint of illegal bore well at 2B, Goela lane, Under Hill Road, Civil Lines, Delhi- 110054 was made by Sh. Nakul Kapoor (9873088126). The Site was inspected by concerned JE and found that the three illegal bore well are running at the above said location.

In view of above, it is requested to take necessary action.


(Pratap Singh)
AEE (M)-20

Copy to:-

1. ACE(M)-5 kind information please
2. JE (M)-20 to pursue
- ✓ 3. O/c


AEE (M)-20



Shubham Singh <ss.071998@gmail.com>

This mail is regarding the supply of Counter Affidavit

1 message

Shubham Singh <ss.071998@gmail.com>

Thu, Oct 5, 2023 at 10:46 AM

To: ssenv@gmail.com, commisioner@mcd.org.in, cpsanjayarora@delhipolice.gov.in, svilhomes@gmail.com

Cc: Ajay Vikram Singh <ajayvikramsingh563@gmail.com>

Sir/ Ma'am,

This mail is regarding the supply of Counter Affidavit on behalf of Respondent No.4 / Delhi Jal Board in the case O.A No. 297 of 2023 titled "Nakul Kapoor Vs. Delhi Pollution Control Board & Ors." Pending before Hon'ble National Green Tribunal Principal Bench, New Delhi.

Regards

Adv. Shubham Singh
From the Office of
Shri. Ajay Vikram Singh
Advocate-on-Record
Supreme Court of India
Counsel for Respondent No.4/ Delhi Jal Board

 **CA Nakul Kapoor.pdf**
1093K